## RESIGNATION OF SHRI XIIANDU-BHAI K. DESAI

THE DEPUTY CHAIRMAN: I have also to inform Members that Shri Khandubhai K. Desai, a Member of the Rajya Sabha representing the State of Gujarat, resigned his seat in the Rajya Sabha with effect from the :31st March, 1968.

#### MESSAGE FROM THE LOK SABHA

# THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL. 1967.

SECRETARY: Madam, I have to report of the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 2dth April, 1968. adopted the following motion:—

"That the question of providing further amenities and facilities in the matter of salary, allowances and other amenities to Members of Parliament in the context of the debate in Lok Sabha on the 26th April, 1968 on the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 by Shri Panna Lai Barupal be referred to a Joint Committee of the Houses to be nominated by the Speaker of the Lok Sabha and the Chairman of Rajya Sabha, for examination and report:—

that the Committee shall consist of 21 members, 14 from this House and 7 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee:

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall ^pply with such variations and

#### i<sub>n</sub> regard to Punjab 134 .rialion Bill

modifications a<sub>s</sub> the Speaker may make; and

that the House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of Rajya Sabha.

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated may be communicated to this House."

## THE APPROPRIATION (NO. 2) BILL, 1968

SECRETARY: Madam, I beg to lay on the Table a copy of the Appropriation (No. 2) Bill, 1968, as passed by the Lok Sabha.

### REFERENCE TO A CHANDIGARH POLICE OFFICER SEEING SHRI BHUPESH GUPTA IN REGARD TO THE PUNJAB APPROPRIATION BILL

SHRI BHUPESH GUPTA (West Bengal): I sought the permission of the Chair.

• THE DEPUTY CHAIRMAN: I empermitting you and Mr. Antani. I would like to know whether you would like to continue now or at 2.30.

SHRI BHUPESH GUPTA: I will be very brief. I asked the permission of the Chair to invite the attention of the House to a matter of serious import ance, in fact an extraordinary matter. You will remember that during the last Session I had occasion in House to refer to the Punjab Appro priation Bill signed by the Governor, without the signature of the Speaker Deputy or the Speaker. It denied that been not it was an original document. The nt to which 1 referred is a genuine document. Nobody has questioned it. Now, after the Session was over, a few days after, a certain police